NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 06/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

NAME OF THE PETITIONER(S)

NAME OF THE RESPONDENT(S)

UNDER SECTION

: TCP/98/2016

: E. Ravi Kumar Naidu & 10 others

: Kandhari Fruitpack Pvt. Ltd. & 2 others

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Sodha Seidharan

Petitioner

Allarila

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ORDER

Shri Anirudh Krishnan, counsel for petitioner present. Ms Sri Varshini, counsel for respondents present. Record reveals that on 22.07.2014, counsel for petitioner had submitted that reliefs 1, 2, 3 and 4 sought in the CP will not be insisted on the ground that the said reliefs are the subject matter of arbitration proceedings. He had also submitted that the reliefs which are not sought before the Arbitral Tribunal at Delhi will continue in the CP. Based on his submissions, counsel for petitioner was directed to file an affidavit with regard to the submissions and it is noted that after filing the affidavit the matter would be taken up for further hearing, if necessary. But the petitioner seems to have not complied with the said order so far. Therefore, the petitioner is directed to submit an affidavit in compliance of the said order, by serving a copy on the other side. Put up on 3.11.2016 at 10.30 A.M.

(Ch.Mohd.Sharief Tarig) Member (Judicial)

(K Anantha Padmanabha Swamy) Member (Judicial)